

[Shri Ganesh Ghosh]

mischveous influence of the RSS and peace is established in the University ?

DR. V. K. R. V. RAO : I find it difficult to know what questions the hon. Member has asked because he is accompanying his questions with a series of *abster dicta* and observations on the Education Minister. I know that the Gajendra-gadkar Commission has recommended that this building should be got vacated and it should be demolished. But action can be taken by the University authorities only after the building is first vacated. That they are trying to get it done. After it was vacated, then the question can be taken up as to what should be done later on.

Regarding Mr. Anjani Kumar Sinha, I would like to take this opportunity to say that I do not know whether he is a card-holding Communist or not. I do not know what cardholding Members of Communist Party are. I have no information at all. (Interruptions).

AN HON. MEMBER : Let a Parliamentary Committee go into it.

DR. V. K. R. V. RAO : I must also know how to get that information.

Regarding the final point which the hon. Member has raised that teachers must establish human contact with the students and the Education Minister should give a directive, the Education Minister has no business to give directions to the Vice-Chancellors. They know their jobs. The report of the Commission has been given to the Vice-Chancellor and to the Members of the University. I know Shri Shrimali is trying his best to establish a good atmosphere in the University. I can tell the House that on my part I have taken special action. We sent a special team to the Banaras Hindu University to look into the various difficulties of the Students in regard to their welfare and amenities. A large special sum has been granted by the University Grants Commission to the Banaras Hindu University so that the physical facilities of the student community can be increased. I do hope that the necessary good relationship will be established between the teachers and the students.

MR. SPEAKER : Next item—Mr. L. N. Mishra.

SHRI HEM BARUA (Mangaldai) : Sir, before you pass on to the next item, I want to submit that I have submitted an adjournment motion about the violence in West Bengal. The Marxists have asked the people to keep 'their lathis ready and spears sharp' (Interruptions) The West Bengal Government have not taken any step, Sir.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : अध्यक्ष महोदय, मैंने श्री एम० के० पाटिल के खिलाफ एक विशेषाधिकार का प्रस्ताव भेजा था... (व्यवधान)...

अध्यक्ष महोदय : यह क्या बात है, अब तो खत्म होना चाहिए।... (व्यवधान)...

श्री जार्ज फरनेन्डीज : मैंने विशेषाधिकार का प्रस्ताव दिया है... (व्यवधान)...

श्री नाथ पाई (राजापुर) : आपने क्या कहा, हमें सुना नहीं।... (व्यवधान)...

श्री जार्ज फरनेन्डीज : मैंने विशेषाधिकार का प्रस्ताव दिया था ?... (व्यवधान)...

श्री जार्ज फरनेन्डीज : मेरे विशेषाधिकार के प्रश्न का क्या हुआ ?... (व्यवधान)...

SHRI SAMAR GUHA (Contai) : It is up to the Home Minister to make a statement. (Interruptions)

MR. SPEAKER : Shri L. N. Mishra.

AN HON. MEMBER : Calling Attention Motion on West Bengal should be discussed here. It is a very serious matter.

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13.16 hrs.

PAPERS LAID ON THE TABLE

Annual Report etc. of the Bharat Electronics Ltd. Bangalore

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : I beg to lay on the Table a

copy of the Annual Report (Hindi and English versions) of the Bharat Electronics Limited, Bangalore, for the year 1967-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 612A of the Companies Act, 1966. [Placed in Library. See No. LT-2912/70].

#### Notification Under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 322 published in Gazette of India dated the 1st March, 1970.
- (ii) G.S.R. 323 published in Gazette of India dated the 1st March, 1970.
- (iii) G.S.R. 324 published in Gazette of India dated the 1st March, 1970.
- (iv) G.S.R. 325 published in Gazette of India dated the 1st March, 1970.
- (v) G.S.R. 326 published in Gazette of India dated the 1st March, 1970.
- (vi) G.S.R. 327 published in Gazette of India dated the 1st March, 1970.
- (vii) G.S.R. 328 published in Gazette of India dated the 1st March, 1970.
- (viii) G.S.R. 329 published in Gazette of India dated the 1st March, 1970.
- (ix) G.S.R. 330 published in Gazette of India dated the 1st March, 1970.
- (x) G.S.R. 331 published in Gazette of India dated the 1st March, 1970.
- (xi) G.S.R. 332 published in Gazette of India dated the 1st March, 1970.
- (xii) G.S.R. 333 published in Gazette of India dated the 1st March, 1970.

(xiii) G.S.R. 334 published in Gazette of India dated the 1st March, 1970.

(xiv) G.S.R. 335 published in Gazette of India dated the 1st March, 1970.

(xv) G.S.R. 336 published in Gazette of India dated the 2nd March, 1970. [Placed in Library. See No. LT-2913/70]

#### Report of Land Acquisition Review Committee

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Report of the Land Acquisition Review Committee on the Land Acquisition Act, 1894. [Placed in Library. See No. LT-2915/70].

#### Notification Under Industries (Development Regulation Act 1951

बंबईशिक व्यापार मन्त्रालय में उप-मन्त्री (श्री राम सेवक) : अध्यक्ष महोदय, मैं उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18क की उपधारा (2) के अन्तर्गत, प्रताप स्पिनग, वीविंग एण्ड मैन्युफैक्चरिंग कम्पनी लिमिटेड ग्रामिलनेर (महाराष्ट्र), के प्रबन्ध के बारे में अधिमूचना संख्या एम० प्रो० 835 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा-घटल पर रखना हूँ, जो दिनांक 28 फरवरी, 1970 के भारत के राजपत्र में प्रकाशित हुई थी। [Placed in Library. See No LT-2914/70]

13.17 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Fifty-ninth Report

SHRI SWELL (Autonomous Districts) : Sir, I beg to present the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.